

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.102
CP(IB)/204(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Savitaben Gordhanbhai Thumar (Personal Gaurantor)
V/s
Premraj Ramratan Laddha Liquidatorof Corporate Debtor

.....Applicant

.....Respondent

Order delivered on 05/03/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :Mr. Rajesh Bohra, Advocate
For the Respondent :Ms. Noopur Dalal, Advocate for Mr. Anip Gandhi,
Advocate

ORDER

Learned counsel for the Applicant/Personal Guarantor submits that he has filed additional affidavit on 04.03.2024 vide Inward Diary No. 1860, the same is taken on record.

Learned counsel appearing for the Financial Creditor submits that there is no need to file reply to the said additional affidavit.

We have heard both the sides.

The order is reserved.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)